

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-1456/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

Jatalia Global Ventures Ltd.

.....Applicant

Vs.

Gokul Exim Pvt. Ltd.

.....Respondent

Order delivered on 01.11.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Aditya Sharma, Adv.
Mr. Ayush Jain, Adv.

For the Respondent :

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 06.12.2018.

MUKESH

Sd/-
**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

